

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S. LIMTEX TEA & INDUSTRIES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Limtex Tea & Industries Limited
2. Date of incorporation of corporate debtor	11/10/1995
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1995PLC074733
5. Address of the registered office and principal office (if any) of corporate debtor	88A Sarat Bose Road, 4th Floor, R.K. Seva Pratisthan, Kolkata - 700026, West Bengal
6. Insolvency commencement date in respect of corporate debtor	05/02/2026
7. Estimated date of closure of insolvency resolution process	04/08/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandip Mitra Reg. No.: IBBI/IPA-001/IP-P00497/2017-18/10885
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 53/C, Harish Mukherjee Road, Kolkata - 700025 Email : sasoso@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : 53/C, Harish Mukherjee Road, Kolkata - 700025 Email : cirp.limtexteaindustries@gmail.com
11. Last date for submission of claims	19/02/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Limtex Tea & Industries Limited** on 05/02/2026.

The creditors of **Limtex Tea & Industries Limited**, are hereby called upon to submit their claims with proof on or before 19/02/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class -- in Form CA.: Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Sandip Mitra
Interim Resolution Professional-
Limtex Tea & Industries Limited
Reg. No.: IBBI/IPA-001/IP-P00497/2017-18/10885
AFA Valid up to: 31/12/2026
Email: cirp.limtexteaindustries@gmail.com

Date : 07.02.2026
Place : KOLKATA

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